

(c) The Government have sanctioned following Projects:

Name of the State	Location of the Project	Project Cost	GOI Grant	SIDBI Loan	Others
Haryana	Khairpur (Sirsa)	3.76	1.34	2.00	0.42
Rajasthan	Sangaria (Jodhpur)	5.14	1.97	2.95	0.22
Gujarat	Miyani (Junagad)	5.00	1.85	2.77	0.30
Karnataka	Kanbargi (Belgaum)	5.0558	2.00	3.00	0.558
Andhra Pradesh	Udmalpuram (Kurnool Dist.)	3.28	0.825	1.267	0.967
Maharashtra	Ghatodi (Yevathmal Dist.)	5.18	2.00	3.00	0.18
Jammu and Kashmir	Udampur	5.00	2.00	1.10	1.90
Kerala	Kazhakuttom (Trivandrum Dist.)	5.02	1.94	2.91	0.17
Punjab	Tanda (Hoshiarpur Dist.)	3.05	1.22	1.83	—
Tamil Nadu	Madurai	5.00	2.00	3.00	—
<b>Total</b>		<b>45.4858</b>	<b>17.1425</b>	<b>23.827</b>	<b>4.715</b>

(d) The scheme envisages provision of infrastructural facilities like developed industrial plots/sites, roads, sewer and drainage, water, power supply network, telecommunication, storage depots for raw materials and finished products, etc.

#### Small Hydro Projects

\*219. SHRI GOPI NATH GAJAPATHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have instructed State Governments to set up joint sector companies for turnkey planning and execution of small hydro projects;

(b) if so, the details thereof; and

(c) the steps taken by the State Governments in this regards?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) and (b). Yes, Sir. The formation of joint sector companies has been suggested to potential States, for undertaking turnkey planning and execution of small hydro projects. They will involve participation of a private sector company, Central and State Governments. They will help to accelerate the implementation of small hydro projects by taking complete responsibility from concept to commissioning, including survey, design and execution.

(c) No joint sector company has so far been established in any State. However, the proposal is understood to be under active consideration in certain States such as Uttar Pradesh, Himachal Pradesh and Arunachal Pradesh.

#### Foreign Lawyers in Indian Law Courts

\*220. SHRI R. SURENDER REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether the Indian lawyers with law degrees from the Indian Universities are presently permitted to practise in law courts in foreign countries;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Government propose to permit the lawyers having law degrees from foreign universities and institutions to practise in India;

(e) if so, the reasons therefor;

(f) whether the lawyers associations and other fora have strongly opposed this proposal; and

(g) if so, the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (c). Information is being collected and will be laid on the Table of the House.

(d) No, Sir.

(e) to (g). Do not arise.

#### Tour of Minister

2137. SHRI AMAL DATTA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of days during this financial year the Minister went on tour within the country and outside, separately;

(b) the details of such tours;

(c) the expenses incurred in respect of each such tour;

(d) whether the expenses were borne by the Central